COURT-II APPELLATE TRIBUNAL FOR ELECTRICITY (APPELLATE JURISDICTION)

IA NO. 1501 OF 2018 IN APPEAL NO. 232 OF 2014 & IA NO. 1659 OF 2018

Dated: 19th December, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member

Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Pune Power Development Pvt. Ltd. ... Appellant(s)

Vs.

Karnataka Electricity Regulatory Commission & Ors Respondent(s)

Counsel for the Appellant (s) : Mr. Alok Shukla

Mr. Hardik Luthra

Counsel for the Respondent(s): Mr. Balaji Srinivasan

Mr. Sriranga S.

Mr. Siddhant Kohli for R-2 & R-3

ORDER

(On IA NO. 1659 OF 2018- Delay in filing reply)

The learned counsel, Mr. Sriranga S., appearing for the Respondent Nos. 2 & 3 submitted that, there is a delay of 5 days in filing the reply which has been explained satisfactorily in the application. The same may kindly be accepted and delay may kindly be condoned.

Submission made by the learned counsel appearing for the Respondent Nos. 2 & 3, as stated above, is placed on record.

In the light of the submission made by the learned counsel appearing for the Respondent Nos. 2 & 3 and after perusal of the application explaining the delay in filing the reply, we find it satisfactory as sufficient cause has been made out. The same is accepted and the delay in filing the reply is condoned. IA is allowed.

IA NO. 1501 OF 2018 IN APPEAL NO. 232 OF 2014

Reserved for Orders.

(S.D. Dubey) Technical Member

(Justice N. K. Patil) Judicial Member